



2026:AHC-LKO:22573

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC ANTICIPATORY BAIL APPLICATION U/S 438 CR.P.C.
No. - 241 of 2026**

Wajid Raza

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.
And 2 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sagar Singh, Shri Ram Maurya
Counsel for Opposite Party(s)	:	G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

1. Learned A.G.A informs that he has procured complete instructions in the matter including complete case diary and charge sheet in this case has already been filed.
2. Heard learned counsel for the applicant as well as learned A.G.A. for the State and perused the record.
3. The present anticipatory bail application has been moved by the accused/applicant- **Wajid Raza** in Case Crime No. 128/2024, under Sections 420, 406, 411, 465, 467, 468, 471, IPC, Police Station Hathigawan, District Pratapgarh with the prayer to enlarge him on anticipatory bail as he is apprehending arrest in the above-mentioned case.
4. Learned counsel for the accused-applicant while pressing the bail application submits that it is a case of false implication and in the FIR which has been lodged by the informant false allegations have been levelled against the applicant and other co-accused persons.
5. Elaborating further, it is also relevant to mention here that the applicant has never signed any written agreement or have not been any witness to the above mentioned agreement and has not even taken any money or shown any land to the informant but still after this present FIR family of the applicant is being harassed by the police for the arresting of applicant in

respect of the above noted First Information Report. Charge sheet has already been filed by the I.O. in this case. Similarly situated co-accused persons, namely, Rizwan Ali, Furkan Ahmad and Mohd. Javed have already been granted anticipatory bail by the Subordinate Court of this Bench, vide Annexure No.6 to the affidavit. He is ready to cooperate in the trial and will remain present before the trial court as and when his presence would be required and there is no apprehension that the accused-applicant after release on anticipatory bail, may flee from the process of law or may otherwise misuse the liberty.

6. Learned AGA, on the other hand opposes the prayer of anticipatory bail of the applicant.

7. Having heard learned counsel for the parties and having perused the record, it appears to be an admitted fact that the applicant was granted interim anticipatory bail by the Subordinate Court of this Bench, vide order dated 25.06.2025 passed in **CRIMINAL MISC ANTICIPATORY BAIL APPLICATION U/S 438 CR.P.C. No. - 704 of 2025**. Similarly situated co-accused persons, namely, Rizwan Ali, Furkan Ahmad and Mohd. Javed have already been granted anticipatory bail by the Subordinate Court of this Bench.

8. Thus, the instant anticipatory bail application moved on behalf of the applicant- **Wajid Raza** is **allowed** and it is provided that in the event of arrest of the applicant, involved in the above noted case, under any process of the trial court or on his surrender/ appearance before the trial court within **20 days from today i.e. on or before 19.04.2026**, whichever is earlier, he shall be released forthwith on anticipatory bail on his furnishing a personal bond with **two sureties** in the like amount to the satisfaction of the Trial Court concerned, subject to the following conditions::

1. **The applicant if not arrested earlier, shall surrender before the trial court within 20 days from today i.e. on or before 19.04.2026 and will cooperate in the trial.**

2. The applicant shall Cooperate in the investigation and will make himself available as and when required by the Investigating officer of the case, even for the recovery of any fact, if the case is directed to be further investigated.

3. The applicant shall not make any attempt to influence the prosecution witnesses and will also not commit any crime during his release on anticipatory bail.

4. The applicant shall file an undertaking to the effect that she shall not seek any adjournment on the dates fixed for evidence and especially when the prosecution witnesses are present in court.

5. The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 313 Cr.P.C.

9. If in the opinion of the trial court default of any of the condition placed above is deliberate or without sufficient cause, then it shall be open for the trial court to treat such default as abuse of liberty of his bail and shall proceed against him in accordance with law.

10. It is clarified that all the observations contained in this order are only for disposal of this anticipatory bail application and shall not affect the proceedings before the trial court in any manner.

(Rajeev Bharti,J.)

March 31, 2026

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